

1. counter filed by
R-4.

2. Adm. counter
filed.

3. counter not filed
by R-1 to R-3.
in orders.

14.12.99 Bench

Counter by
R-1 to R-3 not
filed.

Fair
311

Bench

Counter by
R-1 to R-3 not
filed.

Fair
913

Bench

Counter
R-2 has been
filed.

For admission

Fair
514

Bench

Jd/m

5. Order Dt. 10.3.2000.

Learned A/c, Mr. S. B. Jena,
appearing for Res. No.1 submits that
he does not want to file counter.
It is submitted by learned Govt.
Advocate appearing for Res. 2 & 3 that
he does not want to file counter
but he will file a memo after
serving copy on the other side within
15 days. Let the matter be listed
on 06th April 2000 for hearing and
final disposal at the stage of
admission.

Jd/m.

10/3.

6. Order dated 06.04.2000.

In this OA, the applicant
has prayed for quashing the order of
transfer dated 10-11-99 at Annexure-1
with regard to the petitioner and Res.
No. 4. Learned Govt. Advocate in his
counter copy of which has been
served on the other side, has
submitted that the applicant's transfer
in Annexure-1 has been cancelled and
he has been allowed to continue in
his original post. In view of this it is
submitted that the OA has become

Member (Jud)

~~204/204~~
~~20.4.20~~
~~S.O.~~

In view of the counter
filed by State Govt. that
the prayer of the applicant
in this OA has been met,
by the Departmental Authority
the OA is disposed of for
having become infructuous,
Sd/-

112- 6/14/20

Member (5 nil)